



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 2487/2022

Akhil Bhartiya Vidyarthi Parishad (Abvp)

----Petitioner

Versus

The State Of Rajasthan

----Respondent

Connected With

D.B. Civil Writ Petition No. 11553/2021

Madhu Kumari Nagar D/o Kailash Chand Nagar

----Petitioner

Versus

The State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 11979/2021

Bhagchand Sharma Son Of Puranmal Sharma

----Petitioner

Versus

The State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 2999/2022

Ravindra Kumar Saini S/o Shri Sanwar Mal Saini

----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 3456/2022

Anima Pareek W/o Surya Prakash Jat

----Petitioner

Versus

The State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 3701/2022

Ritu D/o Shri Subhash Chand W/o Shri Pradeep Sharma

----Petitioner

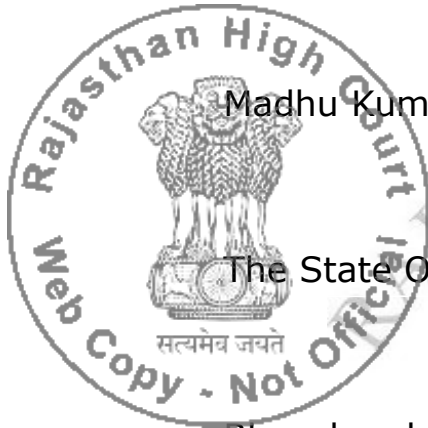
Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 4721/2022

Govind Kumar S/o Peeraram





----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 5076/2022

Vinod Kumar S/o Shri Bal Ram

----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 5077/2022

Sonu Kundalwal S/o Sanwar Mal

----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 5078/2022

Pankaj Kumar S/o Shri Sultan Singh

----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 5079/2022

Prahlad Rai S/o Dharm Pal

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s)

: Mr. Aayush Mall, Advocate
 Mr. Ram Pratap Saini, Advocate
 Mr. Aamir Khan, Advocate
 Mr. Dinesh Kumar Garg, Advocate
 Mr. Tanveer Ahamad, Advocate
 Mr. Arvind Kumar Sharma, Advocate
 Mr. Yash Vardhan Nandwana,
 Advocate
 Mr. Ghanshyam Sharma, Advocate
 Mr. Lalit Gautam, Advocate
 Mr. Arshabh Sharma, Advocate
 Mr. Yogesh Sharma, Advocate

For Respondent(s)

: Mr. M.S. Singhvi, Advocate General
 assisted by Mr. Darsh Pareek,
 Advocate



Mr. Siddhant Jain, Advocate
Mr. Vigyan Shah, Advocate
Mr. C.L. Saini, Additional Advocate
General with Ms. Srijana Sresth,
Advocate
Mr. Rajesh Maharishi, Additional
Advocate General with Mr. Udit
Sharma, Advocate

Mr. Ashok Thakur, ADG, with
Mr. Himanshu Sharma, RPS, present
in person



HON'BLE THE ACTING CHIEF JUSTICE MR. MANINDRA MOHAN SHRIVASTAVA
HON'BLE MR. JUSTICE SUDESH BANSAL

Order

26/05/2022

In the petition which is being monitored by this Court in the matter of leakage of question paper, a status report dated 25.05.2022 has been submitted alongwith the chart giving details of the action taken so far. According to Ld. Advocate General, the investigation has so far resulted in arrest of as many as 64 persons out of 87 against whom offence has been registered. According to him the investigation so far indicates that at the instance of Pradeep Parashar co-accused Ram Kripal Meena accessed the question papers and took out the same which resulted in leakage of REET Level-II paper.

Learned counsel appearing for the petitioner/s in DB Civil Writ Petition (PIL) No.2487/2022 would submit that the disclosure made by the respondents itself shows that Pradeep Parashar was engaged by the then Chairman of the Board and therefore, this provides sufficient material to also examine the role of then Chairman and to interrogate him in the case.



We find that the concerned Chairman has been removed from the office of Board of Secondary Education, State of Rajasthan. The records shown before us also indicates that concerned Chairman had engaged all the coordinators which included the disputed coordinators Pradeep Parashar who is said to be involved in the leakage.

It is also submitted that Pradeep Parashar managed to enter into the activity of movement of question papers which were kept in the boxes as the Collector of the concerned District had shared the confidential information with regard to the places where question papers were kept.

The allegations are that involvement of Pradeep Parashar was at the instance of the concerned Chairman.

At present, there is no material except that allegation. However, the investigation which is going on shall also investigate the role of the said Chairman—D.P. Jaroli and if necessary, he may also be interrogated in the matter.

On the next date of hearing, the information gathered upon further investigation shall be placed before this Court.

All these cases be listed on 30.06.2022.

Record which have submitted today be kept in the sealed cover as part of the record of the case.

(SUDESH BANSAL),J

(MANINDRA MOHAN SHRIVASTAVA),ACTING CJ

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